

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2070  
TO BE ANSWERED ON 30.07.2018**

**ELIGIBILITY CRITERIA FOR SUPER SPECIALITY TREATMENT**

**2070. SHRI K.C. VENUGOPAL:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has taken note that the decision to increase the eligibility criteria from 39 days to 156 days for availing treatment at super speciality hospitals for the employees under ESI scheme has created hardships to the employees and if so, the details thereof;**
- (b) whether the Government is willing to amend this decision in the interest of the employees; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): Yes, Madam.**

**(b) & (c): Matter to reconsider the decision was taken up in the 173<sup>rd</sup> meeting of ESI Corporation. The Corporation decided to form a sub-committee to examine the matter.**

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